

GOVERNMENT

SIKKIM



GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

Gangtok **Monday 18th May, 2020** **No. 103**

**GOVERNMENT OF SIKKIM
LAW DEPARTMENT
GANGTOK**

No. 2 /LD/2020

Dated: 18 .05.2020

NOTIFICATION

The following Ordinance promulgated by the Governor on 16th day of May, 2020 is hereby published for general information:-

**SIKKIM ESSENTIAL SERVICES MAINTENANCE
(AMENDMENT) ORDINANCE, 2020
ORDINANCE NO. 2 OF 2020
AN
ORDINANCE**

further to amend the Sikkim Essential Services Maintenance Act, 2000

Whereas the House of the State Legislature is not in session;

And Whereas the Governor of Sikkim is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Sikkim Essential Services Maintenance Act, 2000, for the purposes hereinafter appearing;

Now, Therefore, in exercise of the power conferred by clause(1) of article 213 of the Constitution of India, The Governor of Sikkim is hereby pleased to promulgate the following Ordinance, namely:-

Short title and commencement

- (1). This Ordinance may be called the Sikkim Essential Services Maintenance (Amendment) Ordinance, 2020.
- (2). It shall come into force at once.

Insertion of new provisio

- In Section 2 clause (vii) of the Sikkim Essential Services Maintenance Act, 2000, after the word "dispensaries", the following shall be Inserted, namely:-

"as well as manufacturing, packaging, distribution and transportation of pharmaceutical products and components thereof".

As the House of State Legislature is not in session and the Governor of Sikkim is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Sikkim Essential Services Maintenance Act, 2000 (Act No.13 of 2000), for the purposes aforesaid, this Ordinance is promulgated.

Gangtok,
Dated the 16th May 2020.

**Ganga Prasad
Governor of Sikkim.**

By order and in the name of the Governor of Sikkim.

**Jagat B. Rai (SSJS)
LR-cum-Secretary,
Law Department.**